

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 144 of 2015 &
IA No. 223 of 2015**

Dated: 8th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Bhilangana Hydro Power Ltd. ...Appellant(s)
Versus
Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R.1

Ms. Geeta Malhotra for R.2

ORDER

Learned Counsel for the State Commission states that the State Commission does not want to file any counter affidavit. Counsel for Respondent no.2 seeks four weeks time to file reply. She may file the same on or before 05.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.02.2016 after serving copy on the other side.

List the matter on **26.02.2016.** In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
ts/pr**

**(Justice Ranjana P. Desai)
Chairperson**